

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.30848 of 2024**

Arising Out of PS. Case No.-603 Year-2022 Thana- VAISALI COMPLAINT CASE District-
Vaishali

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Ravi Prakash Tiwary SON OF SRI CHANDRA PRAKASH TIWARI @
MOHAN TIWARY HOUSE NO.- C.K. 9/3 MARNI KANIKA GHAT, P.S.-
CHOWK, DIST- VARANASI, UTTAR PRADESH.

... .. Petitioner/s

Versus

1. The State of Bihar
2. SHWETA TIWARY WIFE OF RAVI PRAKASH TIWARY, DAUGHTER
OF SATYENDRA NATH TIWARY VILLAGE- SAIDPUR, NEAR H.P.
GAS AGENCY, P.S.-, DIST- VAISHALI

... .. Opposite Party/s

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Appearance :

For the Petitioner/s : Mr. Raghendra Pratap Singh, Advocate
For the Opposite Party/s : Mr. Ramesh Chandra, APP

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**CORAM: HONOURABLE MR. JUSTICE ANJANI KUMAR SHARAN
ORAL ORDER**

5 03-12-2024 Perused the office notes.

2. By order dated 24.10.2024, on the request of
learned counsel for the petitioner, four weeks' time was granted
to him to file a jointness petition.

3. Vide office notes dated 20.11.2024, it is reported
that jointness petition has been filed, which is kept at Flag 'A'.
In my view, this case ought to have been listed under the
heading 'For Admission', but it has been listed under the
heading 'For Orders (On Office Notes)-I'. This is not a solitary
case, which has been listed under the wrong heading. Today,
four cases of similar types have been listed under the wrong
heading. It is not the first day that the said mistake has been



committed. I am pained to observe that office is committing these types of mistakes regularly. On earlier occasion also, I have come across the cases in which case diary called for have been received but office had placed the matter for issuance of reminder. Inasmuch as I was facing these types of mistakes regularly, earlier on two or three occasions, I had called for the officer/person concerned to correct these mistakes and they were also told by my Court Master verbally. But, it appears to me that they are adamant not to correct themselves. When in previous years, this roster was allotted to this Bench, I had come across the same problems but on the plea that there is shortage of staff, I had neither taken any action nor called for anyone and ignored. It is high time to fix responsibility for such mistakes to stop these types of mistakes wasting the Court's valuable time.

4. It is pertinent to note here that at present about 544 newly recruited Assistant Section Officers are working in this Court, excluding their predecessors. I feel that there are some lapses on administrative side to check, control and to properly take work from newly recruited incumbents as well as their predecessors.

5. During my tenure, I feel that except the Assistant



Section Officers, all are merely signing authorities and more so without checking the contents.

6. In view of the aforesaid compelling circumstances, I have no option but to direct the learned Registrar General of this Court to seek an explanation from the Deputy Registrar, Assistant Registrar and Section Officer of the Section concerned on the administrative side within seven days furnishing the reason as to why these types of mistakes recur and under what circumstances proper monitoring of work is not done. It is also advisable to check, monitor and make surprise inspection of the offices of this Court at intervals so that best result is yielded in future.

7. List this case under the heading 'For Admission' as per seriatim.

(Anjani Kumar Sharan, J)

Anand Mohan/-

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